

(घ) क्या यह सुविधा उपलब्ध करने का विचार है ; और

(ङ) यदि हां, तो यह सुविधा जनता को कब तक उपलब्ध की जायेगी ?

**सूचना और प्रसारण मंत्री (डा० केसकर):** (क) से (ङ). संसद की कार्यवाही की समीक्षा का प्रसारण गत वर्ष मुलतवी कर दिया गया था क्योंकि यह महसूस किया गया था कि जब तक ऊंचे दर्जे के समीक्षकों की सेवायें हमें उपलब्ध न हों, तब तक इन समीक्षाओं को जारी रखना ठीक न होगा। उस समय इस सम्बन्ध में एक चुनाव समिति बनी थी जिसे कोई उपयुक्त उम्मीदवार न मिला। अब एक उपयुक्त व्यक्ति मिल गया है, इसलिये अंग्रेजी समीक्षा फिर से जारी कर दी गई है। इसी प्रकार हिन्दी समीक्षा भी जल्दी ही जारी कर दी जायेगी।

#### Evacuee Properties in Delhi

\*1045. **Shri Mohammed Tahir:** Will the Minister of **Rehabilitation and Minority Affairs** be pleased to state:

(a) whether the attention of Government has been drawn to a news published in *Aljama'iat* dated 2nd December, 1960, a Delhi Daily on page 6 column 4 saying as 'a new attack of the custodian to usurp the properties of the Muslims';

(b) whether it is a fact that the properties of the several Muslim families in Delhi have been declared by the Custodian as non-evacuee after thorough enquiry and evidence;

(c) whether it is also a fact that under the Administration of Evacuee Property Amendment Act, 1954 no body is to be declared an evacuee on account of anything done after the 7th May, 1954;

(d) if the answers to parts (a), (b) and (c) above be in the affirmative, why in Delhi fresh notices have been issued and served on many Muslim families whose properties after due enquiry and taking evidence were

finally declared by the Custodian as non-evacuee; and

(e) if so, the action proposed to be taken by Government?

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** (a) to (c). Yes.

(d) and (e). No notice under Section 7 of the Evacuee Property Act has been issued by the Custodian after 7th April, 1955, that is the last date for initiating fresh proceedings under the Amending Act of 1954 for declaring any property as evacuee property.

In some cases where evacuee properties had been restored or released under section 16 and 27 of the Evacuee Property Act by the Central Government or the Custodian General, it has been found that restoration/release orders were obtained by wrong persons through impersonation or misrepresentation of facts. It is only in these few cases that the restoration/release orders are being re-examined.

#### High Altitude Balloon Flights

\*1046. **Shri P. C. Borooah:** Will the **Prime Minister** be pleased to state:

(a) whether the Indian Atomic Energy Department is collaborating with the U.S. Atomic Energy Commission to carry out a series of about 50 high altitude balloon flights early next year;

(b) what is the objective of these experiments; and

(c) where these experiments will be held?

**The Parliamentary Secretary to the Prime Minister and Minister of External Affairs (Shri Sadath Ali Khan):** (a) Yes. The project is jointly sponsored by the U.S. Government through the U.S. Air Force and the U.S. Atomic Energy Commission and the Government of India (Department of Atomic Energy).

(b) The objectives are:—